

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

GRADE SHEET

1. Original Application No. _____
2. Mise Petition No. _____
3. Contempt Petition No. 6/07 in O.A 70/07
4. Review Application No. _____

Applicant(s) Subhranil Chakraborty vs Union of India & Ors

Advocate for the Applicant(s) Adil Ahmed

Miss S. Chakraborty
Miss U. Das,

Advocate for the Respondent(s) Ad. Case.

Notes of the Registry	Date	Order of the Tribunal
This contempt petition has been filed by the counsel for the petitioner praying for punishment of the Contemnors/Respondents for non-compliance of Judgement and order passed by the Hon'ble Tribunal in O.A 70/07 dated 15.3.07.	26.3.2007	Respondents are directed to file reply affidavit post on 3.4.2007.
bb	3.4.07.	Vice-Chairman This Contempt petition has been filed by the petitioner for non-compliance of the order of this Tribunal dated 15.3.07. The direction was issued for the respondents to dispose of the representation with a speaking order. The Respondents has filed an affidavit in the C.P. enclosing Annexure-4, Office Memorandum dated 2.4.07 in which the speaking order is passed in the said O.A. Since, order of the Tribunal has already been complied with. Accordingly, C.P. is closed.

for Section office

and copy for DDG(NER-00)

By Adil dated 27/3/07
27/3/07
(Dwarka)

1m

Vice-Chairman

2-4-07.

No Affidavit filed

9. 4. 07

An affidavit by
Respondent No. 2.

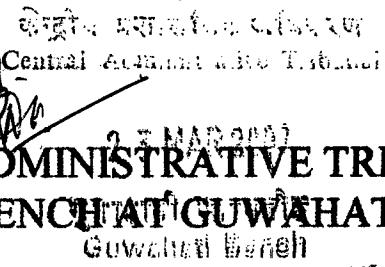
Par.

26.5.07

Copy of the order
handed over to the
LAW. for the party

of

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH AT GUWAHATI.
Guwahati Bench



FILED BY

Shri Subhrajit Chakrabarty
Petitioner
Through - Smruti Bhattacharjee
(Advocate)

CONTEMPT PETITION NO. 6 OF 2007

IN

O. A. No. 70 of 2007

IN THE MATTER OF:

A Petition under Section 17 of the
Administrative Tribunals Act, 1985
praying for punishment of the
Contemners / Respondents for non-
compliance of Judgment and Order
passed by the Hon'ble Tribunal in O. A.
No. 70 of 2007 dated 15.03.2007.

- AND -

IN THE MATTER OF:

Shri Subhrajit Chakrabarty

...Applicant.

- VERSUS -

The Union of India & Others.

...Respondents.

- AND -

IN THE MATTER OF:

Shri Subhrajit Chakrabarty
Son of Late Manoranjan Chakrabarty
Film / Video Editor
Office of the Director
Doordarshan Kendra, Guwahati
P.O.-Zoo Road, Guwahati-24.

...Petitioner

Chakrabarty

-VERSUS -

1. Shri L. D. Mandloi
 Director General,
 Doordarshan
 Doordarshan Bhawan
 Copernicus Marg
 New Delhi-110 001.

2. Shri S. T. Sailo
 Deputy Director General
 (NER-III)
 Doordarshan Kendra,
 Guwahati-24.

...Respondents/
 Contemnners

The humble Petition of the above named
 Petitioner :

MOST RESPECTFULLY SHEWETH:

- 1) That your humble Petitioner had filed the Original Application No.70 of 2007 before the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati against the Impugned Office Order No.36 / 2006 under No.21/1/2006-S.I dated 27.10.2006 issued by the Respondent / Contemner No.1 by which Petitioner has been transferred to Doordarshan Kendra, Jalpaiguri (West Bengal) from Doordarshan Kendra, Guwahati.
- 2) That this Hon'ble Tribunal on 15.03.2007 disposed the above Original Application No.70 of 2007 at admission stage by directing the Respondent / Contemner No.1 or any other Competent Authority to consider and dispose the Representation filed by the Petitioner within a time frame at any rate within one month from the date of receipt of copy of the Order. The Petitioner was also permitted by this Hon'ble Tribunal to file fresh Representation if any within 2 (two) weeks from the date of Order. The said Representation will also be considered along with the earlier Representation. However, considering the interest of justice the Hon'ble Tribunal was pleased to direct the Respondent to kept abeyance the Transfer Order dated 27.10.2006 till disposal of the Representation.

Chakraborty

Photocopy of Judgment and Order dated 15.03.2007 passed by this Hon'ble Tribunal in O.A. No.70 of 2007 is annexed hereunto and marked as ANNEXURE-A.

3) That your Petitioner begs to state that he submitted the copy of the Order dated 15.03.2007 of the Hon'ble Tribunal before the Authority concerned for compliance. It is to be stated although the said Impugned Transfer Order was issued the Petitioner was allowed to sign his Attendance Register and to do normal official work by the Authority till 22.03.2007. However, after receiving of the Judgment & Order dated 15.03.2007 passed by this Hon'ble Tribunal, the Respondent Authority are not allowing the Petitioner to work from today i.e. 23.03.2007. By this act the Respondents / Contemnors have shown disrespect, disregard and disobedience to this Hon'ble Tribunal. The Respondents/Contemnors deliberately with a motive behind have not complied the Hon'ble Tribunal's Judgment and Order dated 15.03.2007 passed in O.A. No.70 of 2007. As such, the Respondents/Contemnors deserve punishment from this Hon'ble Tribunal. As such it is a fit case where the Respondents/Contemnors may be directed to appear before this Hon'ble Tribunal in person to explain as to why they have shown disrespect to this Hon'ble Tribunal's Order dated 15.03.2007 passed in O.A.No.70 of 2007.

4) That this Petition is filed bonafide to secure the ends of justice.

In the premises, it is, most humbly and respectfully prayed that Your Lordships may be pleased to admit this petition and issue contempt notice to the Respondents/Contemnors to show cause as to why they should not be punished under Section 17 of the Administrative Tribunals Act, 1985 or to pass such appropriate order or orders

Chakrabarty

as this Hon'ble Tribunal may deem fit and proper.

Further, it is also prayed that in view of the deliberate disrespect and disobedience to this Hon'ble Tribunal's order dated 15.03.2007 passed in O. A. No.70 of 2007 Respondents/ Contemnors may be asked to appear in person before this Hon'ble Tribunal to explain as to why they should not be punished under the Contempt of Court Act.

And for this act of kindness your Petitioner as in duty bound shall ever pray.

...Draft Charge

Rahul Goyal

DRAFT CHARGE

The Petitioner aggrieved for non compliance of Judgment and Order dated 15.03.2007 passed by this Hon'ble Tribunal in O.A No. 70 of 2007. The Contemnors/Respondents have willfully and deliberately violated the Judgment and Order dated 15.03.2007 passed by this Hon'ble Tribunal. Accordingly, the Respondents/Contemnors are liable for Contempt of Court proceedings and severe punishment thereof as provided to appear in person and reply to the charges leveled against them before this Hon'ble Tribunal.

Shaksnestry

AFFIDAVIT

I, Shri Subhrajit Chakrabarty, Son of Late Manoranjan Chakrabarty, aged about 37 years, Film / Video Editor, Office of the Director, Doordarshan Kendra, Guwahati, P.O.-Zoo Road, Guwahati-24, by religion Hindu, do hereby solemnly affirm and state as follows.

1. That I am the Applicant of O. A. No.70 of 2007 and also petitioner in the instant petition and as such, I am fully acquainted with the facts and circumstances of the case.
2. That the statements made in paragraphs 3 and 4 _____ of the Contempt Petition are true to my knowledge, those made in paragraphs 1 and 2 _____ of the petition being matters of records are true to my information, which I believe to be true and the rest are my humble submissions before this Hon'ble Court.

And I put my hand hereunto this affidavit on this 23rd day of March 2007 at Guwahati.

Identified by

Smita Bhattacharjee
Advocate

Subhrajit Chakrabarty
Solemnly affirmed before me by
the Deponent who is identified
by Ms. Smita Bhattacharjee,
Advocate.

Abul Ahmed

Advocate

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 70 of 2007

Date of Order: This the 15th day of March 2007.

THE HON'BLE SHRI K. V. SACHIDANANDAN, VICE CHAIRMAN

THE HON'BLE MR TARSEM LAL, ADMINISTRATIVE MEMBER

Shri Subhrajit Chakraborty,
Son of Late Manoranjan Chakraborty,
Film/Video Editor,
Office of the Director,
Doordarshan Kendra, Guwahati
P.O. Zoo Road, Guwahati-24.

....Applicant

By Advocate Sri A. Ahmed

Versus -

1. Union of India
represented by the Secretary to the
Govt. of India,
Ministry of Information & Broadcasting,
New Delhi.
2. The Director General,
Doordarshan,
Doordarshan Bhawan
Copernicus Marg,
New Delhi-110 001.
3. The Deputy Director General,
(NER-II), Doordarshan Kendra,
Guwahati-24.

.....Respondents

By Advocate Miss U. Das, Addl. C.O.B.C.

ORDER (ORAL)

SACHIDANANDAN K. V. (V. C.)

The applicant who is now working as Film & Video Editor under Doordarshan Kendra, Guwahati since 1996. His wife Mani Chakraborty is also working as Make Up Assistant in Doordarshan Kendra, Guwahati alongwith their 7 year old son. Now vide Annexure -A impugned order dated 27.10.2006 the applicant has been transferred to DDK, Jorhat. According to the applicant the said order has not been

ATTESTED

Bhatta

ADVOCATE

issued in public interest or administrative exigencies but that was issued to accommodate a similarly situated person who has made request for his transfer to Guwahati. Aggrieved by certain action of the respondents the applicant has filed this O.A. seeking for the following reliefs :

The impugned transfer order No.36/2006 under No.21/1/2006-S.I dated 27.10.2006 (at Annexure-A) issued by the respondent No.2 may be set aside and quashed.

2. Heard Mr A. Ahmed, learned counsel for the applicant and Miss U.Das, learned Addl.C.G.S.C for the respondents. When the matter came up for consideration the learned counsel for the applicant has taken our attention to the Rule pertaining to the posting of husband and wife at the same station. In clause 2 of the said rule it has been specifically mentioned that a husband and wife are, as far as possible and within the constraint of administrative convenience, posted at the same station. He further submitted that the son of the applicant is only 7 years old and required to be attended by his father. He also submitted that the representation of the applicant is still pending before the Director General, respondent No.2 and he will be satisfied if a direction is given to respondent No.2 to consider and dispose of the representation and pass a speaking order communicating the same to him. Learned Counsel for the respondents submitted that she has no objection if such course of action is adopted.

3. In the interest of justice, we direct the 2nd respondent or any other competent authority to consider and dispose of the representation within a time frame and at any rate within one month from the date of receipt copy of this order. The applicant is also permitted to file fresh representation, if any, within two weeks from today. The said representation will also be considered alongwith the earlier representation.

ATTESTED

Bhattacharya
ADVOCATE

O.A. is accordingly disposed. However, considering the interest of justice we direct that Annexure-A transfer order 27.10.2006 shall be kept in abeyance as far as the applicant is concerned till disposal of his representation.

There will be no order as to costs.

Sd/- Vice Chairman

Sd/- Member (Admn).

Date of Application : 16.3.07

Date on which copy is sent : 16.3.07

Date of filing copy in Court : 16.3.07

Certified by the Court

16/3/07
Section 14(1)(J)(d)

C. A. T. Guwahati Bench
Guwahati-5

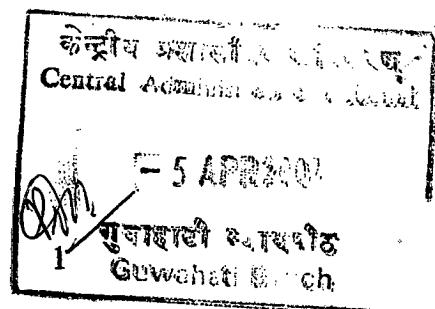
16/3/07

ATTESTED

Bhattacharya

ADVOCATE

23/3/07
12/3/07 Sebun



Filed by
Respondent No. 2
1/Convenor
the
Urgent
Affidavit
03/04/07

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH GUWAHATI

CP NO. 6/2007

IN OA NO. 70/2007

SHRI SUBHARAJIT CHAKRABARTY

.....Applicant

-Versus-

UNION OF INDIA & OTHERS

.....Respondents

AND

IN THE MATTER OF

Affidavit filed by the Respondent No. 2

AND

IN THE MATTER OF

SHRI SUBRAJIT CHAKRABORTY

.....Petitioner

-Versus-

UNION OF INDIA & OTHERS

..... Respondents

THE HUMBLE AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 2 ABOVE

NAMED

MOST RESPECTFULLY SHEWETH

That I Shri S. T. Sailo, Deputy Director General (NER-III), Doordarshan Kendra, Guwahati - 24, Respondent No.2 in the present Contempt Petition, do hereby solemnly affirm and state as follows:-

- 1) That I have the highest regard and respect for this Hon'ble Tribunal and cannot even imagine and think of non-compliance of any of the orders passed by this Hon'ble Tribunal.

2) That your humble Respondent begs to submit that the applicant in the OA has filed the OA No.70/2007 before the Hon'ble Tribunal challenging the legality and validity of the transfer order dated 27.10.2006 passed by the Dy. Director (Admn).

3) That when the matter came up for admission the Hon'ble Tribunal has been pleased to dispose of the OA directing the 2nd respondent or any other competent authority to consider and dispose of the representation within a time frame and at any rate within one month from the date of receipt of copy of the order. The applicant was also permitted to file a comprehensive representation.

A copy of the order dated 15. 3. 2007 passed in OA No. 70/2007 is annexed herewith and marked as Annexure-1.

4) That the petitioners beg to submit that the Director General has passed the dated 06.03.2007 relieving the applicant from DDK, Guwahati to DDK, Jalpaiguri. After receiving the copy of the order dated 06.3.2007 the Deputy Director General passed the order dated 9.3.2007 relieving the applicant from duty w. e f. 12.3.2007(A/N).

Copies of the order dated 06.3.2007 and 9.3.2007 are annexed herewith and marked as Annexure- 2 and 3 respectively.

5) That your humble respondent begs to submit that in compliance of the direction passed by the Hon'ble Tribunal on 15.3.2007 the applicant submitted representation dated 22.3.2007. The competent authority considered the representations dated 16.11.2006 and 22.03.2007 submitted by the applicant and after careful examination of the facts the competent authority found that he has been transfer in the exigency service and it is not possible to accede to his request, and accordingly passed speaking order dated 2.4.2007.

A copy of the order-dated 02.04.2007 passed in compliance of the Hon'ble Tribunal's order dated 15.3.2007 is annexed herewith and marked as Annexure- 4.

- 6) That the humble respondent begs to submit that the respondents have complied with the direction passed by the Hon'ble Tribunal on 15.3.2007 hence the Hon'ble Tribunal may be pleased to dismiss the Contempt Petition and may be pleased to pass appropriate order/orders, as Your Lordships deem fit and proper.
- 7) That the humble respondents beg to submit that there is no willful and deliberate violation on the part of the respondents hence there is no contempt on the part of the respondents. The respondent begs unconditional and unqualified apology if any wrong has been committed without the knowledge of your humble respondent. Tribunal or any Court of law.
- 8) That this Affidavit has been filed bonafide and to secure ends of justice.
- 9) That the statements made in paragraph are matter of records and the statements made in paragraph are humble prayer before the Hon'ble Tribunal and rests, are the humble submission before the Hon'ble Tribunal. The Respondent has not suppressed any material facts before the Hon'ble Tribunal.

In the premises aforesaid it is most respectfully prayed that the Hon'ble Tribunal graciously be pleased to dismiss the Contempt Petition considering the facts and circumstances of the case and to pass appropriate order/orders as Your Lordships deem fit and proper.

And for this act of kindness the humble respondent as in duty bound shall ever pray.

AFFIDAVIT

I Shri Sailotrao Saile
at present working as Deputy Director General NER-II
at DAK GANAWALI who is one
of the respondents in the present Contempt Petition and hence competent
to sign this Affidavit, do hereby solemnly affirm and state that the
statement made in paragraph
6 to 9 are
true to my knowledge and belief, those made in paragraph
1 to 5 being matter of records,
are true to my information derived there from and the rest are my humble
submission before this Hon'ble Tribunal. I have not suppressed any
material fact.

And I sign this affidavit on this 3rd ^{April} day of March, 2007 at

Identified by

Aloha Das

Address.

Sailotrao Saile
Dy. Director General (NER-II)
DEPONENT
Guwahati, Assam

ANNEXURE - I

5 -

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 70 of 2007

Date of Order: This the 15th day of March 2007.

THE HON'BLE SHRI K.V.SACHIDANANDAN, VICE CHAIRMAN
THE HON'BLE MR TARBEM LAL, ADMINISTRATIVE MEMBER

Shri Subhrajit Chakraborty,
Son of Late Manoranjan Chakraborty,
Film/Video Editor,
Office of the Director,
Doordarshan Kendra, Guwahati
P.O. Zoo Road, Guwahati-24.

....Applicant

By Advocate Sri A. Ahmad

- Versus -

1. Union of India
represented by the Secretary to the
Govt. of India,
Ministry of Information & Broadcasting,
New Delhi.

2. The Director General,
Doordarshan,
Doordarshan Bhawan
Copernicus Marg,
New Delhi-110 001.

3. The Deputy Director General,
(NER-II), Doordarshan Kendra,
Guwahati-24.

....Respondents

By Advocate Miss U. Das, Addl. C.G.S.C.

ORDER (ORAL)

SACHIDANANDAN K.V.(V.C)

The applicant who is now working as Film & Video Editor
under Doordarshan Kendra, Guwahati since 1996. His wife Mani
Chakraborty is also working as Make Up Assistant in Doordarshan
Kendra, Guwahati alongwith their 7 year old son. Now vide Annexure -A
impugned order dated 27.10.2006 the applicant has been transferred to
DDK, Jalpaiguri. According to the applicant the said order has not been

Placed
was
Addence

issued in public interest or administrative exigencies but that was issued to accommodate a similarly situated person who has made request for his transfer to Guwahati. Aggrieved by certain action of the respondents the applicant has filed this O.A. seeking for the following reliefs :

The impugned transfer order No.36/2006 under No.21/1/2006-S.I dated 27.10.2006 (at Annexure-A) issued by the respondent No.2 may be set aside and quashed.

2. Heard Mr A. Ahmed, learned counsel for the applicant and Miss U.Das, learned Addl.C.G.S.C for the respondents. When the matter came up for consideration the learned counsel for the applicant has taken our attention to the Rule relating to the posting of husband and wife at the same station. In clause 2 of the said rule it has been specifically mentioned that a husband and wife are, as far as possible and within the constraint of administrative convenience, posted at the same station. He further submitted that the son of the applicant is only 7 years old and required to be attended by his father. He also submitted that the representation of the applicant is still pending before the Director General, respondent No.2 and he will be satisfied if a direction is given to respondent No.2 to consider and dispose of the representation and pass a speaking order communicating the same to him. Learned Counsel for the respondents submitted that she has no objection if such course of action is adopted.

3. In the interest of justice, we direct the 2nd respondent or any other competent authority to consider and dispose of the representation within a time frame and at any rate within one month from the date of receipt copy of this order. The applicant is also permitted to file fresh representation, if any, within two weeks from today. The said representation will also be considered alongwith the earlier representation.

O.A is accordingly disposed. However, considering the interest of justice we direct that Annexure A transfer order 27.10.2006 shall be kept in abeyance as far as the applicant is concerned till disposal of his representation.

There will be no order as to costs.

Sd/- Vice-Chairman

Sd/- Member (Addmn)

TB: PY

25/3/07
16/3/07

Ccl. _____

16/3/07

SP/17 8 - D7
S. S. Bist (19) 83
FAX
ANNEXURE - 2

PRASAR BHARTI
(BROADCASTING CORPORATION OF INDIA)
DIRECTORATE GENERAL: DOORDARSHAN
NEW DELHI

Date: 06.03.2007

F. No. 21/1/2 06-SI

Subject: Relieving of Shri Subrajit Chakraborty, Film/Video Editor, DDK, Guwahati.

Reference this Directorate's order No. 36/2006-SI dated 27.10.2006 transferring Shri Subrajit Chakraborty, Film/Video Editor, DDK, Guwahati to DDK, Jalpaiguri vice Shri B. J. Hazarika.

2. Director, DDK, Guwahati is requested to relieve Shri Subrajit Chakraborty, Film/Video Editor immediately with instruction to report for duty at DDK, Jalpaiguri. The compliance report may be faxed to this Directorate by 07.03.2007 positively.

SSB/17
(S. S. Bist)
Section Officer
Tele: 23387696

Director,
Doordarshan Kendra,
Guwahati.

Plotted
copy
Annexure

- 9 - ANNEXURE - 3

PRASAR BHARATI
BROADCASTING CORPORATION OF INDIA
DOORDARSHAN KENDRA :: GUWAHATI

Dated, the 9th March, 2007.

NO:DDK/GUW/14(5)/2007-S/ [817]

O R D E R

Consequent on his transfer in the same capacity to Doordarshan Kendra, Jalpaiguri vide Director General, Doordarshan, New Delhi's Office Order No.36/2006 under File No.21/1/2006-S.I dtd. 27.10.2006, Shri Subhrajit Chakraborty, Film/Video Editor stand relieved from his duty w.e.f. 12.3.2007(A/N) with the instruction to report DDK, Jalpaiguri immediately after availing normal joining time.

He should return his Identity Card, CGHS Card, Library Books, Cassettes and other office equipments articles if any issued to him by this Kendra and ensure before leaving that nothing remains outstanding against him so far this Kendra is concerned.

sd/-

(D.K.DAS)
Sr. Administrative Officer,
for Dy. Director General(NER-II)I/C.

Shri Subhrajit Chakraborty,
Film/Video Editor,
DDK, Guwahati.

Copy to :-

- 1) The Director General, (Shri S.S.Bist, Section Officer by name), Doordarshan, Doordarshan Bhavan, Copernicusmarg, New Delhi-110 001.
- 2) The Director, Doordarshan Kendra, Jalpaiguri. The Service Book, Leave Account and LPC in respect of Chakraborty, F/V Editor being sent separately. } for information.
- 3) The Pay & Accounts Officer, Min. of I &B, Doordarshan, Guwahati.
- 4) Account Section (in duplicate)/Hindi Section/Stationery Store.
- 5) Sri S.K.Dutta/Smt A.Chakraborty/Sri S.K.Saha, LDC(s).
- 6) PA to DDG(NER-II)I/C..

for Dy. Director General(NER-II)I/C.

13 MAR 2007
9/3/07

DDK/2007

SL 9/3/07

Attested
W.S.
Addl. Encl. "

2
27/07

10 -

Amrit - 4

PRASAR BHARTI
(BROADCASTING CORPORATION OF INDIA)
DIRECTORATE GENERAL: DOORDARSHAN
NEW DELHI

F.No.2/8/2007-S.I

Dated. 02.04.2007

OFFICE MEMORANDUM

**Sub:- OA No. 70/2007 dated 15.03.2007 filed by Sh.S.Chakraborty,
 Film/Video Editor at Hon'ble CAT Guwahati.**

The undersigned is directed to refer to the representation dated 16.11.2006 of Sh.S.Chakraborty, Film/Video Editor DDK Guwahati requesting for cancelling his transfer order to DDK Jalpaiguri and another representation dated 22.03.2007 (received on 30.03.2007) preferred in pursuance to the directions of Hon'ble CAT, Guwahati in OA No. 70/2007. The Hon'ble CAT in its order dated 15.03.2007 directed inter-alia to consider the representation filed by Sh.Chakraborty in pursuance to its directions along with his earlier representation.

2. The Competent Authority has considered both the representations (16.11.2006 and 22.03.2007) submitted by Sh.Chakraborty. It has been seen that Sh.Chakraborty has requested for cancellation of his transfer order on the ground of his involvement with some of the award winning Serials and Programmes telecasted at Doordarshan Kendra Guwahati and also that his wife is also working in PPC (NE), Doordarshan Guwahati as Makeup Assistant. The contents of both the representations has been considered and it has been seen from the record that Sh.Chakraborty, Film/Video Editor is next senior most (stay-wise) after Sh.Adnan Sayeed who is handicapped and could not be disturbed. DDK, Jalpaiguri being sensitive Kendra and there being no other Film/Video Editor to look after the Editing work relating to Narrowcasting after relief of Sh.B.J. Hazarika on acute medical ground. The public interest and exigency of work require that a competent Film/Video Editor is posted at DDK, Jalpaiguri. The issue that Sh.S.Chakraborty's wife is working at Guwahati and his family will be disturbed due to his transfer does not carry much weight as transfer in exigency of service and public interest has always to be given priority. Moreover, it is not the first time that Sh.Chakraborty or any other officer has been posted to Kendra other than the Kendra where his wife is working.

3. After careful consideration of facts and circumstances, the competent authority has come to the conclusion that the transfer of Sh. Chakraborty has been made in the exigency of service and public interest, and as such, it is not possible to accede to his request and rejected the representation dt.16.11.2006 and 22.03.2007. DDK, Guwahati may inform to the applicant accordingly.



(RAJESH JAISWAL)
DY.Director (Admn)
Tele.No.23389450

Director
Doordarshan Kendra, Guwahati.

*Altered
version
Addendum*